

Acquisition of land in rural areas

1542. SHRI TARUN VIJAY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total area of land acquired in the rural area under various Central land acquisition Acts in the last three years and the total compensation paid;
- (b) the number of projects affected people due to such acquisitions;
- (c) the percentage of it falling under multi-cropped, single cropped, waste-land etc.; and
- (d) the percentage of waste land brought under agriculture in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) and (b) Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List-II (State List) of the Seventh Schedule to the Constitution. The acquisition of land for various projects is done by the concerned State Govts./UT Administrations. The data regarding total area of land acquired in the rural areas under various Central land acquisition Acts by the Government and the number of project affected people due to such acquisitions from whom such land has been acquired and the total compensation paid is not being maintained at the Central level. However, the Department of Land Resources has formulated a revised National Rehabilitation and Resettlement Policy (NRRP), 2007, which has been published in the Gazette of India on 31st October, 2007. The Policy prescribes the minimum rehabilitation benefits which should be extended to all the displaced families while the State/UTs and Public Sector undertakings are free to offer more than the benefits prescribed in the Policy. The NRRP-2007 has been sent to the States/UTs for implementation.

- (c) and (d) In view of (a) and (b) above, question does not arise.

Rural development schemes in Gujarat

1543. SHRI DILIPBHAI PANDYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of proposals received by Government from the State Government of Gujarat under various schemes during the last three years and the current year, District-wise, year-wise and scheme-wise;
- (b) the number of proposals out of the said proposals cleared by Government along with the number of proposals still lying pending with Government, scheme-wise, particularly for Patan, Banaskantha and Mehsana; and
- (c) the steps taken/being taken by Government to expedite the matter relating to the aforesaid proposals?